



2026:DHC:8104



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010986582024
+ **OMP (ENF.) (COMM.) 287/2024, EX.APPL.(OS) 2087/2024,**
EX.APPL.(OS) 805/2025 & EX.APPL.(OS) 663/2026

ITD CEMENTATION INDIA LIMITEDDecree Holder
Through: **Mr. Amit George, Adv.**
versus

BAYA WEAVER LTD AND ANR.Judgement Debtors
Through: **Mr. Himanshu Tyagi, Mr.**
Kartik Bhatnagar, Mr. Harsh
Tyagi and Mr. Sparsh, Adv.
for JD-2.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)
21.09.2026

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1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition, with liberty to file it again as and when situation arises, after satisfying stamp duty as per the Indian Stamp Act, 1899¹ and in accordance with the judgment passed in *M/s URC Construction (P) Ltd. v. Airports Authority of India*².

2. Leave and liberty as aforesaid, is granted.

3. The petition is, accordingly, dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 21, 2026/gunn

¹ As applicable in NCT of Delhi

² OMP (ENF.) (COMM.) 155/2026